

GOVERNMENT OF INDIA
MINISTRY OF FINANCE
(DEPARTMENT OF REVENUE)

NEW DELHI: DATED, 9th December, 1986.

NOTIFICATION
(INCOME-TAX)

No. 7032 (F.No.197/177/83-IT(A1)): In exercise of the powers conferred by clause (v) of sub-section (23C) of Section 10 of the Income-tax, Act, 1961 (43 of 1961), the Central Government hereby notifies "Sree Parvathi Sankara Mahaganapathi Parishad, Trichur for the purpose of the said clause for the assessment years 1984-85 to 1986-87.

Roshan Sahay

(ROSHAN SAHAY)
UNDER SECRETARY TO THE GOVERNMENT OF INDIA

To

The Manager,
Government of India Press,
Ring Road, Mayapuri Industrial Area,
(Near Rajouri Garden), New Delhi.

Copy to:-

1. The Secretary, Sree Parvathi Sankara Mahaganapathi Parishad, Thiruvambadi, Trichur (Kerala).
2. The Commissioner of Income-tax, Cochin with reference to his letter No.18A/Tech.2/PR/86-87 dated, 6-6-1986.
3. All Commissioners of Income-tax.
4. Directors of Inspection (IT)/(R&S)/(P&PR)/(Inv.), New Delhi.
5. Director of D&M Services (Income-tax), 1st floor, Alwan-e-Ghalib, Mata Sundri Lane, New Delhi (5 copies).
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11. Directorate of Inspection, Printing & Publication, 2nd floor, Hans Bhawan, B.S. Zafar Marg, New Delhi (5 copies).
12. O.S.D. (Legal), 4th floor, Super Bazar Building, New Delhi.

Vasanta
(MRS. V. RAMAKRISHNAN)
SECTION OFFICER.